

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 10329 of 2017
Excise Application (ORS) No. 10067 of 2021

[Arising out of OIA-AHM-EXCUS-003-APP-136-16-17 dated 27/10/2016 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD-I(Appeal)]

Torrent Pharmaceuticals Limited **.....Appellant**
Indrad, Ahmedabad-Mehsana Highway,
Taluka- Kadi, MEHSANA, GUJARAT

VERSUS

C.C.E. & S.T.-Ahmedabad-iii **.....Respondent**
Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

WITH

Excise Appeal No. 11411 of 2017
Excise Application (ORS) No. 10066 of 2021

[Arising out of OIA-AHM-EXCUS-003-APP-296-16-17 dated 30/03/2017 passed by Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD-I(Appeal)]

Torrent Pharmaceuticals Limited **.....Appellant**
Indrad, Ahmedabad-Mehsana Highway,
Taluka- Kadi, MEHSANA, GUJARAT

VERSUS

C.C.E. & S.T.-Ahmedabad-iii **.....Respondent**
Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

APPEARANCE :

Shri Anand Nainawati, Advocate for the Appellant
Shri Prakash Kumar Singh, Superintendent (AR) appeared for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10426-10427 /2022

DATE OF HEARING : 04.05.2022
DATE OF DECISION: 04.05.2022

RAMESH NAIR

The applicant filed these applications for withdrawal of the appeals. Accordingly, the appeals are dismissed as withdrawn. MA also stands disposed of.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

Mehul